का खदस्य हूं, मेरी जानकारी के हिसाब से जीरो आवर आध घंटा चलता है। अब तक की परम्परा यह रही है कि कभी 45 मिनट चल गया, कभी एक घंटा चल गया। आज 12 बजकर 5 मिनट पर जीरो आवर प्रारंभ हुआ था। मैं यह जानना चाहता हूं कि क्या यह सदन में कोई नयी व्यवस्था डाली जा रही है कि पूरे दिन को जीरो आवर में परिवर्तित कर दिया गया है। क्या यह कोई नयी परम्परा डाली जा रही है कि जीरो आवर पूरे दिन चलेगा।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Yadavji, the Chairman has permitted some Members to raise certain points in the Zero Hour... (*Interruptions*)

श्री ईश दत्त यादव : जब समय खत्म हो गया है तो जीरो आवर आटोमेटिकली खत्म हो जायेगा।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I will reply to you. Kindly take your seat. Now the issue has been raised by you. You know that there were a lot of interruptions in the morning and we have to allow the Members who have been given permission by the Chairman, to speak. There is no question of convention.

Re. Jalgaon Sen Scandal

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) : माननीय उपसभाध्यक्ष महोदय, मैं आपका, सदन का और सरकार का ध्यान एक ऐसे शर्मनाक कांड की ओर दिलाना चाहती हूं जो न सिर्फ हमारे लिये राष्ट्रीय शर्म का विषय है, बल्कि इस बात का प्रमाण है कि बाजार अर्थव्यवस्था पर जटिकी हुई बाजारू संस्कृति कितनी घिनौनी और कितनी अमानवीय हो सकती है। उपसभाध्यक्ष महोदय, मेरा इशारा महाराष्ट्र के बदनाम जलगांव सैक्स कांड की ओर है। उपसभाध्यक्ष महोदय, इस कांड ने तमाम दावों की, भ्रष्टाचार की, दुराचार की हदें तोड़ दी हैं। यह कांड राजनीतिक अपराधीकरण का चर्म उदाहरण है। उपसभाध्यक्ष महोदय, राजनिति के अपराधीकरण की हम बातें करते रहे हैं। लेकिन उनके संदर्भ हमेशा दूसरे रहे हैं। परन्तु यह पहला ऐसा भयावह कांड है जिस कांड ने सारी की सारी सीमाओं को तोड़कर यह बता दिया है कि राजनीतिज्ञ ऐसे अपराध भी कर सकते हैं, ऐसे जघण्य सामाजिक अपराध में प्रत्यक्ष रूप से लिप्त हो सकते हैं जिनके बीच में अब तक एक विभाजन रेखा बनी हुई थी, लेकिन अब यह विभाजन रेखा भी टूट गई है। उपसभाध्यक्ष महोदय, इस जलगांव सैक्स कांड में पूरी की पूरी, मैं पूरी नहीं कहूंगी जलगांव म्यूनिसिपैलिटी का बहुत बड़ा हिस्सा इसमें शामिल था और वह जलगांव का इलाका जो कांग्रेस के राजनैतिक प्रभाव क्षेत्र में रहा है... (**व्यवधान**) उपसभाध्यक्ष महोदय, मुझे बोलने दिया जाय।... (व्यवधान) क्यों नहीं कहूं म्यूनिसैपैलिटी कौन चला रहा है...! (**व्यवधान**)

SHRI JAGESH DESAI (Maharashtra): This has to be condemned. But please din't bring politics into it.

SHRI JOHN F. FERNANDES (Goa): Sir, this is a very serious matter. (*Interruptions*)

SHRI JIBON ROY (West Bengal): Nobody is politicising the matter. Let Shrimati Maheshwari speak... (*Interruptions*)

SHRIMATI SARALA MAHESHWARI: What do you want to say?

SHRI JAGESH DESAI: I request you not to bring politics into the matter... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Desai, please take your seat.

SHRI JIBON ROY: It is a consequence of your economy. It is a consequence of your politics. It is a consequence of your policy and it is a consequence ...(*Interruptions*)...

SHRI B. K. HARIPRASAD Don't interrupt her... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Hariprasad, please take your seat. Shrimati Maheshwari, kindly confine yourself to the subject matter.

SHRIMATI SARALA MAHESHWARI: I am confining myself to the subject matter. I am not going anywhere else.

SHRI JIBON ROY: It is a consequence... (*Interruptions*)...

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Jibon Roy, let her make the point. Whoever wants to associate himself, he can do so afterwards... (*interruptions*)...

Please allow her to speak. This is only a Zero Hour submission.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): This is only a Zero Hour submission.

SHRIMATI SARALA MAHESHWARI: That I know.

SHRIMATI MARGARET ALVA: An enquiry has been ordered by the Chief Minister of Maharashtra.

SHRIMATI SARALA MAHESHWARI: What is the enquiry? Mr. Vice-Chairman, I am very sorry that I am not allowed to speak.

कुमारी सरोज खापर्डे (महाराष्ट्र) : जिस कांड की ओर आप ध्यान दिला रही हैं उससे हम सहमत हैं। लेकिन... **(व्यवधान)**

श्रीमती सरला माहेश्वरी : बहुत अफसोस की बात है और हमारे लिए दुर्भाग्य की बात है कि सदन में बैठे हुए हम लोग अगर अपनी आत्मालोचना नहीं कर सकते और जो बात इतनी ऊंचाई पर पहुंची हुई है जिसमें एक राजनीतिक पार्टी का साफ तौर पर नाम लाया जा रहा है ।....... ...**(व्यवधान)**

कुमारी सरोज खापर्डे : आत्मालोचना का मतलब यही है कि आप किसी पार्टी को ब्लेम करें ? आपको यह अधिकार नहीं है। अगर आप यह कहना चाहती हैं ...**(व्यवधान)**

श्रीमती सरला माहेश्वरी : मैं किसी पार्टी को ब्लेम नहीं कर रही हूं। मेरे कहने से कोई पार्टी ब्लेम नहीं होती है। ...**(व्यवधान)**

उपसभाध्यक्ष महोदय, मैं यह कहना चाहती हूं कि महाराष्ट्र के जलगांव का यह सैक्स कांड जिसमें जो अपराधी पकड़ गए हैं तथा जिन अभियुक्तों का नाम आया है वह अभियुक्त कौन हैं.... **(व्यवधान)** कृपया मुझे बोलने दिया जाए। यह कोई मतलब नहीं होता। आपको कोई सफाई देनी है तो आप दीजिए, मैं सुनने के लिए तैयार हूं। ... **(व्यवधान)** यह आपके लिए, हमारे लिए और सबके लिए चिंता का विषय होना चाहिए कि हम सोचें कि हमने अपने सामाजिक जीवन के मूल्यों को, राजनीतिक जीवन के मूल्यों को कहां तक पहुंचा दिया है। ... **(व्यवधान)** उपसभाध्यक्ष महोदय, मैं कहना चाहती थी कि इस कांड में जिन अभियुक्तों का नाम आया है, वह— संजय पंवार, राजू तड्वी और पंडित सबकाले हैं। इन तीनों के बारे में कहा जा रहा है कि यह सभी नामी अपराधी हैं और इन तीनों नामी अपराधियों का संबंध जलगांव के स्थानीय विधायक जो कांग्रेस पार्टी से संबंध रखते हैं, उनके साथ हैं।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Pease take your seats. Kindly take your seats. Madam, this is Zero Hour; you have to be very brief. You have taken more than five minutes. I will call another speaker. You have been allowed to speak.

SHRIMATI SARALA MAHESH-WARI: I am quoting from the papers. Why are they contradicting me? I cannot understand.

कुमारी सरोज खापर्डे : आप जिन विचारों को यहां व्यक्त कर रही हैं, हम उनसे सहमत हैं लेकिन आप किसी पार्टी को उसमें इनवॉल्व करके यहां कहें कि इस पार्टी के लोग इसमें शामिल हैं, यह ठीक नहीं है। देखिए आप जो कह रही हैं, हमारे मुख्यमंत्री महाराष्ट्र ने आलरेडी इसकी इनक्वायरी शुरू की है....

SHRI JIBON ROY: Because they are involved in it.

SHRIMATI SARALA MAHESH-WARI: Yes, they are very much involved in it (*Interruptions*) What I want to say, kindly allow me to say. kindly allow me to say that.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly take your seats. I would like to say that this is a very serious crime that you are raising. Everybody is concerned about it. But kindly raise it according to the notice that you have given to the Chairman. Do not bring politics in this.

SHRIMATI SARALA MAHESH-WARI: I am not bringing politics in it.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): It is a very serious crime.

श्री विजय कुमार मल्होत्रा (दिल्ली) : आप क्या कहेंगे, यह एम.एल.ए. कांग्रेस का नहीं है? कांग्रेस का काउंसिलर पकड़ा जाए तो क्या कहें ?

कुमारी सरोज खापर्डे : (महाराष्ट्र) के मुख्यमंत्री श्री शरद पवार ने इसकी इनक्वायरी शुरू की है।

SHRIMATI SARALA MAHESH-WARI: You may have belief but I cannot have. What is this? You may have belief but I have every right.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Kindly do not interfere.

SHRIMATI SARALA MAHESH-WARI: If you do not allow me to speak how can I speak?

उपसभाध्यक्ष महोदय, बहुत अफसोस की बात है कि जो मुद्दा बहुत गहरे रूप में राजनीति के साथ जुड़ा हुआ है और कुछ राजनीतिज्ञों के नाम उसमें आ रहे हैं तो हमारे साथियों को क्यों एतराज है ? मैं तो यही चाहती हूं कि अच्छा है, ऐसा न हो मैं यह चाहती हूं कि राजनीति इतनी बदनाम न हो कि म्यूनिसिपल कांउसलर जिनको नगर सेवक कहा जाता है, वह नगर सेवक इस कांड के साथ जुड़े हुए है। मैं नहीं चाहती कि इतनी बदनाम राजनीतिक हो, हमारे राजनीतिक मूल्य इस कदर गिर जाएँ कि हम राजनीति को गालियां दें .... (व्यवधान)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Sarala Maheshwariji, kindly wind up. Kindly conclude. You have raised your point. It is not a discussion; it is a Zero Hour. Kindly remember it.

श्रीमति सरला माहेश्वरी : उपसभाध्यक्ष महोदय, मैं जिस बात को कहना चाहती हूं और जिस पर अपने तमाम साथियों का ध्यान आकर्षित करवाना चाहती हूं कि यह एक बहुत ही गंभीर मामला है। इतना गंभीर मामला कि जिसमें एक जलगांव की म्यनिसिपैलिटी का नाम जुड़ जाता है। वह एक राजनीतिक संस्था है। उस राजनीतिक संस्था से जुड़े हुए कई लोगों का नाम आता है, एकाध का नाम नहीं, कई लोगों का नाम आता है और पंडित सबकाले की तरह के लोग किस तरह निर्विरोध चुन कर आते हैं जो कुख्यात अपराधी है वहां पर ? यह राजनीतिक, इतने बड़े अपराधी वहां पर हैं, ऐसे लोग जिनको विधायक का समर्थन हासिल है, जो निर्विरोध चुन कर आते हैं और उनके प्रति जब मैं सवाल उठाती हूं तो हमारे यहां

लोग आपत्ति करते हैं। मैं यह कहना चाहती हूं उपसभापति महोदय कि यह इतना गंभीर मामला है कि शायद प्रकाश में भी नहीं आता कि हमारे समाज में किस तरह दरारें पड़ती जा रही हैं। जब बंबई बम विस्फोट कांड के दौरान जांच हुई और तिरुपति होटल में पता चला लेकिन आश्चर्य की बात है कि स्थानीय पुलिस कहती है कि हमें इसकी कोई जानकारी नहीं है जब कि आम ऑटो रिक्शा वाला भी जानता है कि तिरुपति होटल में इस तरह का गैर-कानूनी धंधा चल रहा है। भुसावल और जलगांव के आसपास के गांवों से लड़कियों का अपहरण किया जा रहा है। किशोरी लड़कियों का अपहरण करके जबर्दस्ती उनकी ब्लैकमेलिंग की जा रही है, ब्लू फिल्म्स बनाने का धंधा चल रहा है। हमारा प्रतिनिधि मण्डल वहां गया था उसने वहां देखा कि वहां की धनाढ्य बस्ती में किस तरह से स्टूडियो वालों ने जो स्टूडियो बना रखे हैं उनमें अपने कैमरे दीवारों में छिपाकर रखे हुए हैं। दीवारों में ऐसे छिपाए हैं कि वे दिखे नहीं और स्टूडियो में कैमरों के जरिए फोटो लिये जा सकें। इस तरह का जघन्य कांड वहां चल रहा है और महाराष्ट्र सरकार ने क्या किया? माननीय सरोज जी ने कहा कि इक्वायरी बैठायी और पहला कदम क्या था कि उस पुलिस अधिकारी को, पुलिस अधीक्षक को, दीपक जोग को जिसने इस मामले को उठाया, जिसने सबसे पहले इसे प्रकाश में लाया, उसका ट्रांसफर कर दिया गया और उसकी जगह विट्ठल यादव को लाया गया और उसने सारे के सारे सबूतों को मिटाने की कोशिश की। कहा गया कि 500 लड़कियां उनकी हवस का शिकार बनीं, उन्होंने कहा कि पांच सौ लड़कियां नहीं सिर्फ 47 लड़कियां हैं। 400 फोटो जब्त किये गये। उन्होंने कहा कि कोई 400 फोटो नहीं है. मेरे पास 30 है, कोई ब्लू फिल्म नहीं है। सबूतों पर पर्दा डालने की कोशिश की गयी और हमारी माननीय सदस्या कह रही है कि हमारे मुख्य मंत्री ने जांच बैठायी। हम कैसे विश्वास कर सकते हैं।

SHRI JAGESH DESAI: * Mr. Vice-Chairman, Sir, this should not go on record.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mrs. Sarala Maheshwari don't bring in the Chief Ministe in this. (*Interruptions*).

MISS SAROJ KHAPARDE: It should be expunged from the record. It should not go on record.

SHRI AJIT P. K. JOGI (Madhya Pradesh): Sir, this should be expunged. (*Interruptions*) She has not given prior notice. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I will go through the record. I will get it removed from the record. Madam, you have to conclude now. You have taken more than fifteen minutes.

SHRIMATI SARALA MAHESHWARI: I am concluding, Sir. I have not taken much time. They are interrupting me.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Don't bother about interruptions.

SHRIMATI JAYANTHI NATARAJAN: Sir, what she has said earlier should not go on record.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I have asked it to be removed. I have already ordered. (*Interruptions*)

MISS SAROJ KHAPARDE: * How do you like that, Mrs. Maheshwari? (*Interupaions*)...

SHRI JAGESH DESAI: Mr. Vice-Chairman, Sir, Shrimati Sarala Maheshwari should withdraw what she said about the Chief Minister of Maharashtra.

*Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): I have already said it. It would be removed from the the record. (Interruptions)

श्रीमती सरला माहेश्वरी : मैं फिर से दोहराना चाहूंगी कि जांच कमेटी पर हम कैसे यकीन कर सकते हैं ? हमारा विश्वास नहीं है जहां बार-बार सबूतों को मिटाया जा रहा है ।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Madam, that issue is over. You come to the last point now I have to call Mr. Ambed kar. (*Interruptions*)

SHRI AJIT P. JOGI: Sir, she cannot make any allegations against the Chief Minister. She cannot make allegations against a person who is not present here. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mrs. Sarala Maheshwari, as I said, you have already taken more than fifteen minutes. You should know that this Zero Hour. I am now calling Mr. Prakash Yashwant Ambedkar.

SHRI AJIT P. K. JOGI: She should have given prior notice. (*Interruptions*)

SHRI JIBON ROY: Sir, this is a serious issue. Our economy is being liberalised. This would have a serious impact. (*Interruptions*)

SHRI AJIT P. K. JOGI: In fact, Sir, she is not interested in highlighting the issue. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Ambedkar, please.

SHRIMATI SARALA MAHESH. WARI: Let me conclude, Sir.

*Expunged as ordered by the Chair.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): You have made your point. You have taken a lot of time.

SHRIMATI SARALA MAHESH. WARI: I have not taken. They have taken away my time.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): We cannot go on like this in Zero Hour. Now, Mr. Ambedkar, please.

श्री अजीत जोगी : एक ऐसा संवेदनशील मुद्दा, जिस पर पूरा हाऊस आपको सपोर्ट करता, आप बार-बार राजनीति ला रहे है, आपको इस मुद्दे से कोई सरोकार नहीं है, आप यहां राजनीति करना चाहते हैं ।

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Jogi, please sit down. I have already called Mr. Ambedkar. (*Interruptions*)

श्रीमती सरला माहेश्वरी : मैं सिर्फ इतना कहना चाहती हूं कि यह बहुत दुर्भाग्य की बात है कि इस तरह की घटना हुई । मैं चाहती हूं कि पूरा सदन इस मामले की गंभीरता को समझे । इसकी गंभीरता को समझते हुए यह जरूरी है कि इस कांड की पूरी जांच की जाए । हमें इस बात की गारंटी करनी चाहिए कि इस मामले में, इस कांड में जो भी अभियुक्त हों, उन को बचाने की कोशिश न की जाए । इसलिए मैं चाहती हूं कि सी.बी.आई. द्वारा इस की जांच करवाई जाए । इस के साथ ही मैं चाहती हूं कि इस सदन के सभी राजनीतिक दलों का एक प्रतिनिधिमंडल जलगांव भेजा जाए और सच्चाई की जांच की जाए । मैं चाहूंगी कि इस बात की तहकीकात की जाए । . . . (**व्यवधान**)

THE VICE-CHAIRMAN (SHRI V. NARAYANA SAMY): Take your seat.

SHR JIBON ROY: One minute.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Already another Member is on his feet. Take your seat. Why are you getting up? You

The Vice-Chairman (Shri V. Narayana Samy) take your seat. You kindly take your seat. You have not been given permission by the Chair.

SHRI JIBON ROY: I shall take one minute.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): There is another Member to associate on the subject. You take your seat.

Shri Prakash Ambedkar.

SHRI GOPALRAO VITHALRAO PATIL (Maharashtra): Sir, I also associate myself with her feelings.

SHRI PRAKASH YASHWANT AMBEDKAR (Nominated): Mr. Vice-Chairman, I will just take a little time to put the scandal in a proper perspective.

Mr. Vice-Chairman, there are two main issues. There is Raju Tadvi, and there is Pandit Sapkale. Raju Tadvi and those people who are involved are businessmen. Pandit Sapkale who have been arrested recently, deals with people who are in politics, not necessarily belonging to one party but belonging to all parties. I would like to put it in perspective.

MISS SAROJ KHAPARDE: Correct. We appreciate that.

SHRI PRAKASH YASHWANT AMBEDKAR: So, it should be of concern to the House. The then S. P., Mr. Deepak Jog, is the officer who investigated it initially. When the names of the victims were pointed out to him, he was unable to record the statements. So, he called *mahila* workers from the Jalgaon District, gave them the names and asked them to induce some of them to give a complaint. The Mahila Mandal, the women's organisations and the police approached the victims. Mr. Jog is on record as having said that nearly 500 women are victims in this case. One fine morning, Mr. Jog is transferred. I don't want to go into why he was transferred, but he was transferred. Then, Mr. Jadav, S. P., was brought. He is on record as having said that there are only 47 films. When Mr. Jog was in charge of the inquiry, the panchnama has recorded that he confiscated the negatives and the films from two places, one from the locker of the State Bank and the other from the house of Raju Tadvi. The third panchnama is at the place of Sanjay Pawar, wherein it has been stated that two porn cassettes have been confiscated. Those two porn cassettes are nothing but the blue-prints. Mr. Jadav is on record as having said that they are only 47, whereas Mr. Jog says that there are only 500 victims involved in it. Nobody today knows the exact position. Secondly, what we are learning from the press and in other places of inquiry is that only names of those persons, who are there in politics and those who are high in society are being mentioned and not the other side of it. That is the Raju Tadvi's case and where businessmen are involved and where there are papers on record saying that the son of one Jain an industrial group of the same name is also involved and no action has been taken against them. Sir, this has taken a serious turn. I would like to say that the attiude of the president of the Nagarpalika is so adamant that he is even empowered to cut the water supply of the Collector. If no people are coming forward today, it is only because the Nagarpalika is in existence. The day it is dissolved and fear in the minds of the people is thrown away and the pressure of the Nagarpalika or its President who is indirectly involved in it let off I am hopeful that those victims will come forward and give their evidence.

Secondly, when this matter goes to the court I demand that the Judge, who will be sitting over thesere should be a lady judge, the investigating

officer, recording officer, inquiry officer, all should be lady officers. Unless that is done, nobody would speak out.

I understand some of the victims have got married and have settled down. They dono't want to come forward and say that this had happened with them because if they do that, their personal life is going to be disturbed. Their demand is that if they come forward and give a statement, their identity should not be disclosed. There are two more issues. First, as far as the State machinery is concerned and police machinery is concerned, I do not believe in them. Tirupati Hotel and the Police Officers' quarters are just on the opposite side. If I may add further, if the police officers were saying that they did not believe in these things, there are mothers who have stated and have gone on record that they used to carry their daughters to Pandit Sapkale to his house, wait till work was over and then bring their daughters home. They have complained to the police, but no action has been taken by the police. Therefore, my demand is that the Home Minister should come to this House and state whether there are 500 victims or only 47 victims. There are two officers, who have been fighting against each other. The Inquiry Committee that has been nominated is silent on this point as to how many victims have come and how many have not come. Secondly, the industrial and business lobby involved in it is safe. I would not like to name the officers who have been saved. The conduct of Deswala, the Inquiry Officer, has also got to be checked up. What was he doing on the day when Raju Tadvi wes arrested in a case involving an industrialist? Another aspect which has not been investigated and on which we are agitating is the residence of Mr. Pandey. As the Hotel Tirupati was used, the residence of Mr. Pandey was also used for photographing and blue-filming. Nobody knows today whether Mr. Pandey is alive or dead. Pandey is shown as a supplier to the Jain companies. What has happened to this man? Therefore, the proper thing is that the Home Minister should come over here and give an assurance in this House that if the State police in Maharashtra fails to provide protection to the victims there, the Central Government would give them protection and a proper inquiry would be held.

SHI SATISH PRADHAN (Maharashtra): Mr. Vice-Chairman, I associate myself with the special mention made by Mr. Ambedkar.

Re. Selling of Sugar Mills to Private Individuals by the Government of Uttar Pradesh

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : उपसभाध्यक्ष महोदय, उत्तर प्रदेश...

श्री जनेश्वर मिश्र (उत्तर प्रदेश) : गौतम जी जो कह रहे हैं, उस पर मेरा प्वाइंट आफ आर्डर है। मैं जानता हूं कि जीरो आवर में प्वाइंट आफ आर्डर नहीं होता, संसदीय लोकतंत्र के लिये मैं बहुत नया आदमी नहीं हूं लेकिन माननीय गौतम जी, जो मुद्दा उठाने जा रहे हैं वह मुद्दा राज्य सरकार से संबंधित है।

श्री संघ प्रिय गौतम : अभी मैंने उठाया ही कहां है? पहले उठा तो लेने दीजिये।

श्री जनेश्वर मिश्र : चीनी मिलों की बिक्री के सवाल पर जो उत्तर प्रदेश की सरकार ने चीनी मिलों को बेचा है... **(व्यवधान)**...आप सुन लें। मैं वैधानिक सवाल उठा रहा हूं।...**(व्यवधान)**.. शास्त्री जी आप सुन लीजिये।... (व्यवधान)...

श्री विष्णु कान्त शास्त्री (उत्तर प्रदेश) : अध्यक्ष जी ने उनको इस पर बोलने की अनुमति दी है उनको बोलने दिया जाए। इस पर कोई आपत्ति नहीं की जा सकती है।